

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.A. No. 18/(MAH)/2015
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2016

NAME OF THE PARTIES: M/s. Integrated Master Securities Pvt. Ltd.
V/s.
M/s. Ghanshyam Das Bhatia

SECTION OF THE COMPANIES ACT: 58-59 of the Companies Act, 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Nipashul	Advocate for Petitioner	Nipashul

Common Order

Co. Appeal No. 17/58-59/CLB/MB/MAH/2015

Co Appeal No. 18/58-59/CLB/MB/MAH/2015

Co. Appeal No. 19 /58-59/CLB/MB/MAH/2015

The Petitioner side is present. The Respondent side is absent in Company Appeals 17 to 19 of 2015. The Petitioner Counsel has reported that the Respondent side has remained absent in the previous adjournments as well as they have not even filed replies to these Appeals. In view of the same, the Petitioner has sought to set these appeals exparte against them.

R1 & R 2 are called absent; hence this case is set exparte against R1 & R2 in Company Appeals Nos.17 to 19 of 2015.

At request of Petitioner side, list this matter for hearing on 4.1.2017.

sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-
V. NALLASENAPATHY
Member (Technical)